COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 231 OF 2018

Dated:	21 st	August	2018
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Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S. D. Dubey, Technical Member

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In the matter of:

Jaiprakash Power Ventures Limited Appellant(s) Versus Madhya Pradesh Electricity Regulatory Commission & Respondent(s) Ors.

Counsel for the Appellant(s)

Mr. Shri Venkatesh Mr. Vikas Maini Mr. Sandeep Rajpurohit Ms. Nishtha Kumar

Counsel for the Respondent(s) :

<u>ORDER</u>

Heard the learned counsel for applicant/appellant on admission. Issue notice to the respondents returnable on 24.09.2018. Dasti, in addition, is permitted.

It is represented by the learned counsel for applicant/appellant that Appeal No. 283 of 2017 and Appeal No. 131 of 2018 on the similar issues have been admitted and listed before Court-II on 24.09.2018. Propriety demands that this matter being a connected matter, listed before Court-I, should also be placed before Court-II.

Registry is directed to put up a note before the Hon'ble Chairperson for suitable direction in this regard. List the matter for admission on 24.09.2018.

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson